

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S CAMSON SEEDS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CAMSON SEEDS LIMITED
2.	Date of incorporation of corporate debtor	04.12.2013
3.	Authority under which corporate debtor is incorporated / registered	ROC, Bengaluru
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L01200KA2013PLC069985
5.	Address of the registered office and principal office (if any) of corporate debtor	Sy No. 113, Sadahalli Village, Opp SLK Green Park Devanahalli Taluk , Bangalore Rural, Karnataka, India - 562110.
6.	Insolvency commencement date in respect of corporate debtor	09.04.2025
7.	Estimated date of closure of insolvency resolution process	06.10.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Smt.Ramanathan Bhuvaneshwari, IP Registration No: IBBI/IPA-002/IP-N00306/2017-18/10864
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: C-006, Pioneer Paradise, 24th Main Road, 7th Phase, JP Nagar, Bangalore - 560078. Email: bhona.bhuvan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-006, Pioneer Paradise, 24th Main Road, 7th Phase, JP Nagar, Bangalore - 560078. Email: Cirp.camsonseeds@gmail.com
11.	Last date for submission of claims	23/04/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) – Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Camson Seeds Limited on 09/04/2025.**

The creditors of M/s. Camson Seeds Ltd., are hereby called upon to submit their claims with proof on or before 23/04/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.


A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Smt. Ramanathan Bhuvaneshwari

Date and Place : 14/04/2025 and Bengaluru

For ARS Energy Private Ltd


Ramanathan Bhuvaneshwari
Interim Resolution Professional
IP Regn. No. IBBI/IPA-002/IP-N 00306/2017-18/10864

Wipro eyes GCC service line to catch up with peers

Infosys and Cognizant already in the segment

AVIK DAS
Bengaluru, 13 April

Wipro is looking to set up a dedicated global capability centre (GCC) service line, following in the footsteps of Infosys and Cognizant, as it aims to capture a slice of a segment that has caught the attention of all information technology (IT) services players, according to people familiar with the matter.

Wipro will help multinational companies set up their GCCs in India, operate and then transfer the entity back to the parent company — popularly known as the build-operate-transfer (BOT) model — after a few years.

Indian IT services companies set up GCCs for their clients by providing them with employees and helping them run the centres. The GCCs in turn pay the IT companies for the employees or give them a share of the revenue. The move is the latest by Chief Executive Officer (CEO) Srinji Pallia to boost slowing revenue for India's fourth-largest IT services company as he looks to fix multiple issues that have stymied steady growth over the years.

Palia, who recently completed a year in office, realigned the company's global business lines to match clients' evolving business needs and bank more on emerging technology opportunities such as artificial intelligence (AI), Cloud, and digital transformation.



BETTING ON GCCS

Wipro will help multinational firms set up GCCs in India on BOT model

The move by CEO Srinji Pallia aims to boost slowing revenue and catch up with rivals

According to sources, Wipro may put in charge an external person to head the service line

Wipro declined to comment on the plans citing its quiet period ahead of its fourth quarter earnings next week.

GCCs are the technology centres of foreign companies in India. They used to be called captive centres, but many in the industry now prefer the term GCC, given their growing maturity and the greater autonomy they enjoy from their headquarters.

Over the past decade, many of these centres have in-sourced a large slice of the technology work that was usually out-

sourced to IT companies. The sources mentioned above also said that the company was in the process of hiring an external person to head the service line. *Business Standard* could not immediately determine if the hiring had been done already. However, a job posting on the company's website seeking a global GCC practice head shows that the position has already been filled.

Wipro's plan comes on the heels of larger rival Cognizant appointing Sailaja Josyula to lead the Nasdaq-listed company's GCC business. Cognizant, which has also fallen behind its peers, is looking to position itself among the top-four IT companies by 2027 by setting up new GCCs and transforming existing GCCs.

Other companies which have also banked on GCCs to drive growth are Infosys and Tech Mahindra. For the latter, partnering with technology centres has been part of its CEO Mohit Joshi's strategy to boost margins, improve revenue, and weed out accounts that do not contribute to the top line. Infosys has also said that it works with many GCCs in the financial services, telecommunications, and life sciences sector. Wipro's move indicates yet another attempt to reposition itself in the IT services sector and catch up with its rivals who have marched ahead of the company over the past decade. Previous CEOs such as Abidali Neemuchwala and Thierry Delaporte have repeatedly tried to turn the company founded by IT czar Azim Premji around but have failed to do so with growth being in low single digits even when the industry's growth was on an upward trajectory.

Apple's India FOB production in FY25 surged 57% to ₹1.89 trn

SURAJEET DAS GUPTA
New Delhi, 13 April

Apple Inc has touched a total freight on board (FOB) production of \$22 billion (₹1.89 trillion) for iPhones assembled in India during FY25 — growth of 57 per cent over the previous year, according to data provided to the government by vendors.

As much as 80 per cent of the FOB value came from exports, while the remaining (\$4.5 billion) was from assembling the phones for the domestic market.

The total market value (price at which iPhones are sold in the export and domestic markets) is estimated at around \$33 billion (₹2.84 trillion) making it one of the largest manufacturing companies in the country.

While exports grew by a staggering 75 per cent in FY25, domestic production went up by 12.5 per cent — an indication of the growing popularity of the



GOING STRONG

(Figures in \$ bn)

	Export production	Production value in domestic mkt	Total
FY23	5	2	7
FY24	10	4	14
FY25	17.5	4.5	22

Source: Data provided by vendors to govt

Note: Production value based on freight on board

premium smartphone in the country. Apple Chief Executive Officer (CEO) Tim Cook has, on many occasions, talked about the success that his company has achieved in the Indian market and is bullish on its growth.

The share of exports in the total production value of iPhones has shown a sharp

increase this year — in FY23 and FY24 it was pegged at 71 per cent each year. It has now gone up by nine percentage points in FY25.

The production value of iPhones doubled in FY24 to touch \$14 billion from \$7 billion in the previous year. The momentum continued even in

FY25 over a much larger base.

Apple's dominance in the market can be gauged by the fact that its share of total mobile exports (from India) is at 73 per cent of the \$24 billion for FY25. The market value of Apple's iPhones is nearly double the revenues of Maruti Suzuki in FY24 which was at ₹1.46 trillion.

The iPhone maker has also overtaken Tata Steel's revenues of ₹2.29 trillion for FY24.

Apple's key competitor in India — Samsung India — reached revenues of ₹1.03 trillion in FY24 and this is far lower than even the production value of only iPhones in India during FY25. The huge growth has surpassed its commitments every year under the production-linked incentive scheme. And, this has been reflected in the fact that in FY25 it has nearly doubled its earlier target for exporting phones from India.

Lemon Tree may list arm Fleur Hotels next yr

ROSHNI SHEKHAR
Mumbai, 13 April

Lemon Tree Hotels may list its subsidiary Fleur Hotels next year in an effort to become a debt-free company.

According to a source, Fleur Hotels' listing would be completed sometime next year.

Lemon Tree had a consolidated debt of ₹1,760 crore as of December 2024, with its standalone debt being ₹300 crore,

Kapil Sharma, chief financial officer (CFO), told analysts at the company's earnings' call for Q3 of FY25.

Patanjali Keswani, chairman and managing director, Lemon Tree Hotels, said during the earnings' call that the company would be debt-free in three years. "I can say with certainty that it will happen in the next 1.5-2 years. If that happens, automatically we go debt-free," said Keswani.

He had also stated that Lemon Tree

would continue to be a significant shareholder of Fleur Hotels. "We think it will have a really solid listing because we think its earnings before interest, tax, depreciation, and amortisation (Ebitda) will be \$100 million when it lists," Keswani stated in the earnings' call.

Additionally, Lemon Tree Hotels — with 112 operational hotels as of Q3FY25 — currently has no immediate plans to add any new brand to its hotel company. It has 88 hotels in its pipeline.

HDFC Capital creates ₹1.5K cr realty platform with Eldeco

PRACHI PISAL
Mumbai, 13 April

HDFC Capital Advisors, the real estate private equity arm of HDFC Group, has created a ₹1,500 crore platform in partnership with the Eldeco Group to develop 18 residential projects across multiple states with a revenue potential of ₹11,000 crore.

The projects will have a development area of over 10 million square feet (msf) across Panipat, Sonipat (Haryana), Rudrapur, Rishikesh (Uttarakhand), Ludhiana (Punjab), and Kasauli (Himachal Pradesh).

Vipul Roongta, managing director and chief executive officer, HDFC Capital, said: "We are bullish on the potential of Tier-II and Tier-III towns situated within a 300-kilometre radius of major metropolitan areas. Our partnership with Eldeco aligns with our long-term vision of catalysing the development of sustainable aspirational housing for India's

expanding middle class. This collaboration is aimed at leveraging the growing infrastructure development in these regions, which is bringing these towns closer to the metro cities and employment hubs."

HDFC Capital is the investment manager to four Securities and Exchange Board of India-registered Category II alternative investment funds. These funds combine to create a \$4.2 billion platform targeting the development of affordable and mid-income housing in India.

Pankaj Bajaj, chairman and managing director, Eldeco Group, said: "This investment allows us to accelerate our expansion into high-growth markets that are increasingly being connected to India's economic centres. There is a huge unmet demand for quality housing in tier-II and tier-III cities across India. There is just not enough supply. In this platform with HDFC Capital, we will be able to address some of this demand in cities of north India."

Glenmark, Sun, Zydus recall products in US

Drug makers Glenmark, Sun Pharma and Zydus are recalling products in the US for manufacturing issues, the US Food and Drug Administration (USFDA) said in its latest Enforcement Report.

According to the US health regulator, Mumbai-based Glenmark is recalling over 25 products in the US market due to Current Good Manufacturing Practice (CGMP) deviations.

New Jersey-based Glenmark Pharmaceuticals Inc is recalling affected lots of medications like Propafenone Hydrochloride extended-release capsules and Solifenacin Succinate Tablets in America, the USFDA said. PTI

FROM PAGE 1

'Very interested in exploring humanoid'

Are the traditional cost takeout large deals back on the table?

Yes, but I think there are additional factors at play, such as vendor consolidation or AI-led cost optimisation. In certain deals, AI can help reduce costs. For example, we told one of our customers that they could achieve a 20 per cent cost saving by leveraging AI in a part of their portfolio. In response, they asked us to take on the larger portfolio, implement the same AI solutions, and deliver similar savings across the board.

Does that mean generative AI (GenAI) and AI-led deals will also go up in value?

Cost-optimisation deal sizes will go up, but when it comes to GenAI or AI-specific deals, they will likely continue to be in the few-million-dollar range. AI for information technology, which involves cost-optimisation deals, will be higher in value.

With the Bharat Sanchar Nigam (BSNL) deal coming to an end, how do you intend to bring that boost back to this market?

Close to 90,000 sites have been rolled out, and we're now in the final phase. However, we anticipate that additional sites may need to be commissioned beyond the original contract. We intend to participate in any upcoming tender processes and look forward to working on them. This could also evolve into a new revenue stream as the BSNL deal winds down. Secondly, we're exploring opportunities to take this solution global. There's strong interest from many markets around the world. Since the solution is built on commodity hardware and uses indigenous software, it eliminates the need for proprietary hardware — a key consideration for several countries. We're in discussions with multiple nations across the Global South.

With India growth slowing and international business growth at 0.6 per cent in Q4FY25, what gives you



confidence that the latter will drive growth in FY26?

We still see North America as an important growth market. We're also hearing about renewed interest in Europe — more people are talking about increased government spending there, including in the UK. This is apart from growth markets, which will continue to grow at a higher pace, albeit from a smaller base. We are growing very well. Our West Asia and Africa, Latin America businesses are growing... in fact, every regional market is experiencing growth.

Even without the BSNL deal, India has also grown well.

TCS is splitting the AI/Cloud business unit into two — AI/Data and Cloud. What's the strategy behind this?

This reflects trends in the market. When we created the AI/Cloud unit, the story was led by the hyperscalers. This business is also very partnership-focused. Over time, however, we realised that many more AI-native partners are emerging and the space is evolving rapidly — it requires dedicated focus.

Also, the Cloud business is growing. We didn't want to club both together and create a bandwidth issue. The skill sets required for each business are also different.

The two senior management appointments were part of a strategic review. What will be the focus for FY26 and beyond under this review?

We believe AI, data, and Cloud are important growth drivers. We also looked at digital engineering, cybersecurity, enterprise solutions, and a few others — these are key service lines that will drive growth. Once we identified them, we realised we needed to double down on each.

We appointed a chief operating officer and a chief strategy officer to focus on executing this strategy. We're also setting up an India consulting business. We've been offering consulting informally, and now we're moving towards a formal structure.

Almost 40 per cent of hires are now in advanced technologies — up from 17 per cent last year. Does this mean the pyramid structure will change?

It may not change significantly because we still hire 40,000 people at the trainee level, which is a substantial number. The advanced-technology hires are in areas where we want to quickly augment the mid- to senior-level talent pool within TCS. Sometimes you need to talent from outside to bring in a different perspective.

What opportunities do you see in India's journey in the semiconductor and AI space?

We are working with Tata Group companies in the semiconductor and electronics space.

We have some expertise in semiconductor design and can collaborate with them. We can also help build the factories of the future — that's our area of expertise, along with AI. We are not, at this time, looking to build our own models, but we are very interested in exploring humanoids or physical AI... you'll see us investing heavily in those areas.

How does this uncertainty compare to the pandemic or other global events? This will be resolved much sooner than those problems.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S SRINITHI ENTERPRISES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	SRINITHI ENTERPRISES PRIVATE LIMITED
2. Date of incorporation of corporate debtor	19-11-2009
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai, (73601)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN:U15132TN2009PTC073601
5. Address of the registered office and principal office (if any) of corporate debtor	REGD. OFFICE: NEW NO-26/1, OLD NO-27, SARADA NAGAR 3RD STREET, VIRUGAMBAKKAM, CHENNAI, TAMILNADU, INDIA - 600092
6. Insolvency commencement date in respect of corporate debtor	04.04.2025 (Date of receipt of order by IRP: 11.04.2025) NCLT DIVISION BENCH (Court - 1), CHENNAI order No.CP(IB)261/CHE/2024
7. Estimated date of closure of insolvency resolution process	02.10.2025 (180th day from the date of commencement of insolvency resolution process)
8. Name and registration number of the insolvency professional acting as interim resolution professional	SANJEEVI C Regn. No. IBB/IPA-003/IP-N000108/2017-18/11215
9. Address and e-mail of the interim resolution professional, as registered with the Board	469A Golden Enclave, Anurag Apartments, Kamarajar Road, Peelamedu Post, Coimbatore - 641004, Tamilnadu. E Mail Id: sanjeevicra@yaahoo.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	CMA, SANJEEVI C Door No. 7/43-114, Shiradi Avenue, 3rd LINE EAST, Nearby CRI Pumps, Keeranatham Post, Coimbatore - 641035, Tamilnadu. E Mail Id: sanjeevicra@yaahoo.co.in
11. Last date for submission of claims	27.04.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

FOR THE ATTENTION OF THE CREDITORS OF M/S SRINITHI ENTERPRISES PRIVATE LIMITED

Notice is hereby given that the National Company Law Tribunal, Division Bench (Court - 1), Chennai has ordered the commencement of a corporate insolvency resolution process of the M/S SRINITHI ENTERPRISES PRIVATE LIMITED on 04.04.2025 (Order received on 11.04.2025). The creditors of M/S SRINITHI ENTERPRISES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 27.04.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The proof of claims to be submitted by way of the following specified forms:
 • Form B: For proof of claims by Operational Creditors except Workmen and Employees
 • Form C: For Proof of Claims by Financial Creditors
 • Form D: For Proof of Claims by a Workman or an Employee
 • Form E: For Proof of claims by Authorised Representative of Workmen and Employees.
 • Form F: For claims by creditors (other than operational and Financial Creditors).
 The above mentioned forms can be downloaded from the website www.ibtbi.gov.in/downloadform.html under the Insolvency and Bankruptcy Board of India Insolvency (Resolution Process for Corporate Persons) Regulations, 2016
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 Submission of false or misleading proofs of claim shall attract penalties.

Date: 12.04.2025
 Place: Coimbatore

Interim Resolution Professional
 For M/S. SRINITHI ENTERPRISES PRIVATE LIMITED
 Regd. No. IBB/IPA-003/IP-N000108/2017-18/11215

गार्डन रीच शिपबिल्डर्स एण्ड इंजीनियर्स लिमिटेड

Garden Reach Shipbuilders & Engineers Limited

(भारत सरकार का उपक्रम / A Govt. of India Undertaking), शांति नगर / Ministry of Defence
 Regd and Corp Office: GRSE BHAVAN, 61, Garden Reach Road, Kolkata - 700 024
 Web: www.grse.in, (CIN: L35111WB1934G0007891)

EXPRESSION OF INTEREST (EOI) FOR ONLINE SUBMISSION

EOI No.: SCC/AKD/61P/Vessels/Construction/25-26/EOI-001

Sub: CONSTRUCTION OF 18 NOS. VESSELS

Due Date: 7 days from date of publication

1. Details will be available in e-procurement portal <https://eprocuregrse.co.in>; Central Public Procurement Portal <https://eprocure.gov.in/cppp/> and GRSE Website <https://grse.in/tender-published/>
 2. Any addendum/corrigendum to this tender enquiry including change in dates, if any, will be published in above websites only.

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FORM A Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S CAMSON SEEDS LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/S.CAMSON SEEDS LIMITED
2. Date of incorporation of Corporate Debtor	04.12.2013
3. Authority under which Corporate Debtor is incorporated/registered	RCC, Bengaluru
4. Corporate Identity Number of Corporate Debtor	L01200KA2013PLC069985
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Sy No. 113, Sadahalli Village, Opp SLK Green Park, Devanahalli Taluk, Bangalore Rural, Karnataka, India - 562110.
6. Insolvency Commencement Date in respect of the Corporate Debtor	09.04.2025
7. Estimated date of closure of Insolvency Resolution Process	06.10.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Smt.Ramanathan Bhuvaneshwari, IP Registration No: IBB/IPA-002/IP-N00306/2017-18/10864
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: C-006, Pioneer Paradise, 24th Main Road, 7th Phase, JP Nagar, Bangalore 560078. Email: bhooona.bhuvan@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	C-006, Pioneer Paradise, 24th Main Road, 7th Phase, JP Nagar, Bangalore 560078. Email: Crip.camsonseeds@gmail.com
11. Last date for submission of claims	23/04/2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Name the class(es) Not applicable
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	https://ibtbi.gov.in/en/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Camson Seeds Limited on 09/04/2025. The creditors of M/s Camson Seeds Ltd., are hereby called upon to submit their claims with proof on or before 23/04/2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Smt. Ramanathan Bhuvaneshwari
 Date and Place: 14/04/2025 and Bengaluru

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